

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
30-04-2024 AT 10:30 AM**

**CP(IB)No. 52/95/HDB/2024**  
u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

Indian Bank, S A M Branch - Koti

...Petitioner

**AND**

Smt Pasupuleti Anitha Lakshman &  
M/s. Bevcon Wayors Pvt Ltd

...Respondent

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Mr Sethu Madhava Rao, for petitioner present through Video Conference.

Following the judgment of the Hon'ble Supreme Court of India, in Surendra B. Jiwrajka vs Omkara Assets Reconstruction Private Limited in W.P.(C) No. 149/2022 and batch, we hereby appoint Shri. Chinnam Poorna Chandra Rao, having IBBI Registration No. IBBI/IPA-003/IP-N000119/2017-18/11298, e-mail: [chinnam.poorna@gmail.com](mailto:chinnam.poorna@gmail.com), Mobile No. 8008666767, to act as Resolution professional in the instant matter as his name appears on the current database of IBBI. The Resolution Professional shall file report within 10 days from the date of this order.

Petitioner is directed to pay sum of Rs. 50,000/- towards initial expenses of Resolution Professional. Matter stands adjourned to 05.06.2024 for report.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**